

**Court-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 72 of 2015**

**Dated: 26<sup>th</sup> August, 2015**

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Salasar Steel & Power Ltd. ...Appellant(s)  
Versus  
Chhattisgarh State Power Distribution Co. Ltd. & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Raunak Jain

Counsel for the Respondent(s) : Ms. Neelmani Pant &  
Ms. Anuska Arora for Ms. Suparna  
Shrivastava for R-1  
Mr. C.K. Rai for R-2

**ORDER**

Learned counsel for the appellant submits that in some other Appeals there are some common issues involved, namely, Parallel Operation Charges and Cross Subsidy Charges which are also pending before this Bench. The learned Counsel for the appellant wants this Appeal to be tagged with those Appeals. Even after query of the Bench that other issues are also involved in those Appeals, he is willing to tag this Appeal along with them.

Post this Appeal for hearing on **28<sup>th</sup> October, 2015.**

**(I.J. Kapoor)  
Technical Member**

**(Justice Surendra Kumar)  
Judicial Member**

rkt/vg